



## The Uttar Pradesh Universities (Re-enactment and Amendment) Act, 1974

Act 29 of 1974

### Keyword(s):

Universities, Affiliated or Associated College, Principal, Dean, Head of the Department, Degree Colleges

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विधान पुस्तकालय

(राजकीय प्रकाशन)

उत्तर प्रदेश लखनऊ

THE UTTAR PRADESH UNIVERSITIES (RE-ENACTMENT AND AMENDMENT) ACT, 1974

(U. P. Act No. 29 of 1974)

*\*Authoritative English Text of the Uttar Pradesh Vishwavidyalaya (Punah Adhinyaman tatha Sanshodhan) Adhiniyam, 1974]*

AN  
ACT

to repeal the Uttar Pradesh State Universities Act, 1973 and to re-enact the same with certain modifications and to further amend the Uttar Pradesh Agricultural University Act, 1958.

IT IS HEREBY enacted in the Twenty-fifth Year of the Republic of India as follows :—

CHAPTER I

PRELIMINARY

1. This Act may be called the Uttar Pradesh Universities (Re-enactment and Amendment) Act, 1974. Short title.

CHAPTER II

AMENDMENT OF THE UTTAR PRADESH STATE UNIVERSITIES ACT, 1973

2. The Uttar Pradesh State Universities Act, 1973 (hereinafter in this Chapter referred to as the principal Act), is hereby repealed and re-enacted with the modifications set out in sections 3 to 18. Repeal and re-enactment with modifications of President's Act no. 10 of 1973.

\*(For Statement of Objects and Reasons, please see Uttar Pradesh Gazette Extraordinary, dated July 31, 1974.)

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on August 7, 1974, and passed with amendment by the Uttar Pradesh Legislative Council on August 17, 1974, which was approved by the Uttar Pradesh Legislative Assembly on August 21, 1974.)

(received the assent of the President on September 22, 1974, under Article 201 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated September 25, 1974.)

- Amendment of title and preamble. 3. In the title of the principal Act, the words "Enacted by the President in the Twenty-fourth Year of the Republic of India" shall be *omitted*, and for the existing preamble, the words "It is hereby enacted as follows" shall be *substituted*.
- Amendment of section 1. 4. In section 1 of the principal Act, in sub-section (4), clause (b) shall be *omitted*.
- Amendment of section 2. 5. In section 2 of the principal Act—  
 (i) in clause (4), for the words "this Act" the words "this Act and the Statutes of the University" shall be *substituted*;  
 (ii) in clause (18), for the words "by the University or by a constituent, affiliated or associated college for imparting instruction or guiding or conducting research", the words "for imparting instruction or guiding or conducting research in the University or in an Institute or in a constituent, affiliated or associated college" shall be *substituted*.
- Amendment of section 4. 6. In section 4 of the principal Act, after sub-section (1), the following sub-sections shall be *inserted*, namely:—  
 "(1-A) With effect from such date or dates as the State Government may by notification in the *Gazette* appoint in this behalf, there shall be established—  
 (a) a University of Bundelkhand at Jhansi;  
 (b) a University of Avadh at Faizabad; and  
 (c) a University of Rohilkhand at Bareilly;  
 for the areas respectively specified in the Schedule.  
 (1-B) In relation to the Universities to be established under sub-section (1-A) —  
 (a) the State Government shall appoint interim officers of the Universities (other than the Chancellor) and shall constitute interim authorities of such Universities in such manner as it thinks fit;  
 (b) the officers appointed and members of the authorities constituted under clause (a) shall hold office for a term of two years from the date of such appointment or constitution, as the case may be;  
 (c) the State Government shall take steps for the appointment of officers and constitution of authorities of such Universities in accordance with the provisions of this Act, so that the same may be completed before the expiry of the respective terms of the interim officers and members under clause (b)."
- Amendment of section 13. 7. In section 13 of the principal Act, in sub-section (4), for the words and figures "under section 10", the words and figures "under sections 10 and 68" shall be *substituted*.
- Amendment of section 17. 8. In section 17 of the principal Act, in sub-section (2), for the words "the posts of Registrars, Deputy Registrars and Assistant Registrars", the words "the administrative posts of Registrars, Deputy Registrars and Assistant Registrars" shall be *substituted*.
- Amendment of section 20. 9. In section 20 of the principal Act, for sub-section (2), the following sub-section shall be *substituted*, namely:—  
 "(2) The terms of office of members mentioned in clauses (c), (d) and (e) of sub-section (1) shall be one year and of members mentioned in clauses (f) and (g) thereof shall be three years."
- Amendment of section 22. 10. In section 22 of the principal Act, in sub-section (1), Class VI, clause (xiii) shall be *omitted*.
- Amendment of section 27. 11. In section 27 of the principal Act—  
 (a) in sub-section (4), for the first proviso, the following proviso thereto shall be *substituted*, namely:—  
 "Provided that in the case of a Medical, Engineering, Ayurvedic or Fine Arts College, the Principal of such college shall be the *ex officio* Dean of Medical, Engineering, Ayurvedic or Fine Arts Faculty, as the case may be." ;

(b) for sub-section (6), the following sub-section shall be substituted, namely :—

“(6) In each Department of teaching in the University, there shall be a Head of the Department whose appointment shall be regulated by Statutes :

Provided that every person holding the office of Head of Department immediately before the date of commencement of this sub-section shall, subject to the provisions of this Act and the Statutes, continue to hold office on the same terms and conditions as he held immediately before the said date.”

12. In section 31 of the principal Act—

(i) in sub-section (4), in clause (d), before the existing proviso the following proviso shall be inserted and be deemed always to have been inserted, namely :—

“Provided that in the case of a college where there is no principal or other teacher available for being a member of the Selection Committee under sub-clause (ii), the remaining members referred to in this clause shall constitute such Selection Committee:”;

(ii) in sub-section (5), after clause (c), the following clause shall be inserted, namely :—

“(d) The Chancellor or the Vice-Chancellor, as the case may be, may intimate in a specified order, a larger number of names of experts than required under sub-section (4) for serving as his nominees on the Selection Committee. In such case, on any person whose name appears higher in the specified order not being available for a meeting of the Selection Committee, a person whose name appears nearest lower in the specified order shall be requested to serve on the Committee.”

(iii) after sub-section (7), the following sub-section shall be inserted and be deemed always to have been inserted, namely :—

“(7-A) It shall be open to the Selection Committee to recommend one or more but not more than three names for each post.”

(iv) in sub-section (11),—

(a) for the words “colleges established and administered by a minority referred to in clause (1) of Article 30 of the Constitution of India”, the words “affiliated or associated colleges (other than those maintained exclusively by the State Government or by a local authority)” shall be substituted;

(b) in clause (ii) for the words “the Act and the Statutes”, the words “this Act” shall be substituted and be deemed always to have been substituted.

13. In section 34 of the principal Act, in sub-section (1), the words “and the holding of the remunerative offices by them” shall be omitted.

14. In section 49 of the principal Act, in clause (o), for the words, “including the rules of conduct to be observed by them”, the words “including the maintenance by them of their annual academic progress report and the rules of conduct to be observed by them” shall be substituted.

15. In section 50 of the principal Act—

(i) after sub-section (1), the following sub-section shall be inserted, namely :—

“(1-A) The State Government may by notification in the Gazette amend whether by way of addition, substitution or omission, the First Statutes at any time within a period of one year from the date of commencement of such Statutes, and any such amendment may be retrospective to a date not earlier than the date of such commencement.”

(ii) for sub-section (2), the following sub-section shall be substituted, namely :—

“(2) The Executive Council may, at any time after the expiration of a period of one year from the date of commencement of the First

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(राजकीय प्रकाशन)  
उत्तर प्रदेश, लखनऊ

Amendment of  
section 31.

Amendment of  
section 34.

Amendment of  
section 49

Amendment of  
section 50.

Statutes, make new or additional Statutes or may amend or repeal the Statutes referred to in sub-section (1) or sub-section (1-A)."

Insertion of  
new section 72-A.

16. After section 72 of the principal Act, the following section shall be inserted, namely :—

"72-A. Notwithstanding anything contained in this Act—

(a) every person holding office as an officer (other than the Chancellor) of the Kashi Vidyapith on the date immediately before its establishment as a University shall continue to hold office as such on the same terms and conditions except as respect tenure as he held on the said date until fresh appointments are made under clause (b) ;

Transitory provisions regarding Kashi Vidyapith.

(b) as soon as may be after the commencement of this section, the State Government may appoint interim officers of the said University (other than the Chancellor) and shall constitute interim authorities of the said University in such manner as it thinks fit, upon which the corresponding officers referred to in clause (a) shall cease to hold office and the corresponding authorities, shall stand dissolved forthwith ;

(c) the officers appointed and the members of the authorities constituted under clause (b) shall hold office for a term of two years from the date of such appointment or constitution, as the case may be ;

(d) the State Government shall take steps for the appointment of officers and constitution of authorities of the said University in accordance with the provisions of this Act, so that the same may be completed before the expiry of the respective terms of the interim officers and members under clause (c)."

Amendment of  
section 74.

17. In section 74 of the principal Act, in sub-section (3) —

(i) clause (a) shall be omitted.

(ii) after clause (f), the following clauses shall be inserted and be deemed always to have been inserted, namely :—

"(g) every student of the Kashi Naresh Government Degree College, Gyanpur, or the Government Degree College, Jakhni, situate in district Varanasi, or the Government Degree College, Rishikesh, situate in district Dehra Dun, who—

(1) immediately before the commencement of Uttar Pradesh State Universities Ordinance, 1973, was studying for a degree of the University of Agra ; or

(2) was admitted as a student of any of the said colleges during the academic year 1973-74 for a degree of the said University ; or

(3) is eligible to appear at any degree examination of the said University in the year 1974 or in the year 1975 as an ex-student ;

shall be permitted to complete his course in accordance with the syllabus of the University of Agra, and necessary arrangements for the instruction and examination of such students shall be made by the University of Agra and on the results of such examination, the degree may be conferred by that very University ;

(h) until the Faculties are constituted in the Universities referred to in sub-section (1) or sub-section (1-A) or section 4, the Selection Committee referred to in clause (c) of sub-section (4) of section 31 shall consist of the following members, namely—

(1) the Head of the Management or a member of the Management nominated by him, who shall be the Chairman ;

(2) one member of the Management nominated by the Management ; and

(3) three experts to be nominated by the Vice-Chancellor."

18. In the Schedule to the principal Act, for the entries at serial numbers 3, 4, 5, 6, 7 and 8, the following entries shall respectively be substituted, namely :—

Amendment of the Schedule

3. The University of Agra—

- (i) until the establishment of the University of Rohilkhand. Districts of Agra, Aligarh, Bareilly, Bijnor, Budaun, Etah, Mainpuri, Mathura, Moradabad, Pilibhit, Rampur and Shahjahanpur.
- (ii) upon the establishment of the University of Rohilkhand. Districts of Agra, Aligarh, Etah, Mainpuri and Mathura.

4. The University of Gorakhpur—

- (i) until the establishment of the University of Avadh. Districts of Azamgarh, Bahraich, Ballia, Basti, Deoria, Faizabad, Ghazipur, Gonda, Gorakhpur, Jaunpur, Mirzapur, Pratapgarh, Sultanpur and Varanasi.
- (ii) upon the establishment of the University of Avadh. Districts of Azamgarh, Ballia, Basti, Deoria, Ghazipur, Gorakhpur, Jaunpur, Mirzapur and Varanasi.

5. The University of Kanpur—

- (i) until the establishment of the Universities of Bundelkhand and Avadh. Districts of Allahabad, Banda, Bara Banki, Etawah, Farrukhabad, Fatehpur, Hamirpur, Hardoi, Jalaun, Jhansi, Kanpur, Lakhimpur-Kheri, Lalitpur, Lucknow, Rae Bareli, Sitapur, and Unnao, excepting the area which lies within the limits of the Universities of Allahabad and Lucknow.
- (ii) upon the establishment of the Universities of Bundelkhand and Avadh. Districts of Allahabad, Etawah, Fatehpur, Farrukhabad, Hardoi, Kanpur, Lakhimpur-Kheri, Lucknow, Rae Bareli, Sitapur and Unnao excepting the area which lies within the limits of the Universities of Allahabad and Lucknow.

6. The University of Meerut

Districts of Bulandshahr, Meerut, Muzaffarnagar and Saharanpur.

7. The University of Kumaun

Districts of Almora, Nani Tal and Pithoragarh.

8. The University of Garhwal

Districts of Chamoli, Dehra Dun, Garhwal, Tehri-Garhwal and Uttar Kashi.

9. The University of Bundelkhand

Districts of Banda, Hamirpur, Jalaun, Jhansi and Lalitpur.

10. The University of Avadh

Districts of Bahraich, Bara Banki, Faizabad, Gonda, Pratapgarh and Sultanpur.

11. The University of Rohilkhand

Districts of Budaun, Bareilly, Bijnor, Moradabad, Pilibhit, Rampur, and Shahjahanpur."

### CHAPTER III

#### AMENDMENT OF UTTAR PRADESH AGRICULTURAL UNIVERSITY ACT, 1958

19. In the long title and the preamble of the Uttar Pradesh Agricultural University Act, 1958 (hereinafter in this Chapter referred to as the principal Act), for the words "an Agricultural University", the words "Agricultural Universities" shall be substituted.

Amendment of long title and preamble of U.P. Act no. 45 of 1958.

विधान पुस्तकालय  
(राजकीय प्रकाशन)

उत्तर प्रदेश, लखनऊ

Amendment of section 1.

20. In section 1 of the principal Act, in sub-section (1) for the words "Uttar Pradesh Agricultural University Act", the words "Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam" shall be substituted.

Amendment of section 2.

21. In section 2 of the principal Act, for clause (1), the following clause shall be substituted, namely:—

"(1) 'University' means the Govind Ballabh Pant Krishi Evam Prodyogik Vishwavidyalaya or the Narendra Deva Krishi Evam Prodyogik Vishwavidyalaya, or the Chandrashekhar Azad Krishi Evam Prodyogik Vishwavidyalaya, as the case may be."

Insertion of new section 2-A.

22. After section 2 of the principal Act, the following section shall be inserted, namely:—

"2-A. (1) Besides the Gobind Ballabh Pant Krishi Evam Prodyogik Vishwavidyalaya in existence at Pantnagar, immediately before the commencement of this section, there shall be established, with effect from such date as the State Government may, by notification in the *Gazette* appoint in that behalf (hereinafter referred to as the appointed day) —

(i) a University at Faizabad to be known as the Narendra Deva Krishi Evam Prodyogik Vishwavidyalaya; and

(ii) a University at Kanpur to be known as Chandrashekhar Azad Krishi Evam Prodyogik Vishwavidyalaya.

(2) In relation to the Universities to be established under sub-section (1) —

(a) the State Government shall appoint interim officers of the University (other than the Chancellor) and shall constitute interim authorities of such Universities, in such manners as it thinks fit;

(b) the officers appointed and members of the authorities constituted under clause (a) shall hold office for a term of two years from the date of such appointment or constitution, as the case may be;

(c) the State Government shall take steps for the appointment of officers and constitution of authorities of such Universities in accordance with the provisions of this Act, so that the same may be completed before the expiry of the respective terms of the interim officers and members under clause (b)."

Amendment of section 3.

23. In section 3 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) The Chancellor, the Vice-Chancellor and the members of the Board and the Academic Council for the time being holding office as such in each University shall constitute a body corporate by the name of that University."

Insertion of new section 6-A.

24. After section 6 of the principal Act, the following section shall be inserted, namely:—

"6-A. The powers of the University under section 6 shall with respect to the Extension, Training and Research be exercisable in respect of the area for the time being specified against it in the Schedule."

Omission of section 35.

25. Section 35 of the principal Act shall be omitted.

26. After section 36 of the principal Act, the following Schedule shall be inserted, namely :—

Insertion of the Schedule.

**"THE SCHEDULE**

(See SECTION 6-A)

Serial no.	Name of the University	Area within which the University shall exercise jurisdiction for purposes of extension, training and research
1.	Gobind Ballabh Pant Krishi Evam Prodyogik Vishwavidyalaya—	
(a)	until the establishment of the Narendra Deva Krishi Evam Prodyogik Vishwavidyalaya and Chandrashekhar Azad Krishi Evam Prodyogik Vishwavidyalaya.	The whole of Uttar Pradesh.
(b)	upon the establishment of the Narendra Deva Krishi Evam Prodyogik Vishwavidyalaya and Chandrashekhar Azad Krishi Evam Prodyogik Vishwavidyalaya.	Kumaun, Garhwal, Rohilkhand and Meerut Divisions.
2.	Narendra Deva Krishi Evam Prodyogik Vishwavidyalaya.	Faizabad, Gorakhpur and Varanasi Divisions.
3.	Chandrashekhar Azad Krishi Evam Prodyogik Vishwavidyalaya.	Lucknow, Jhansi, Agra and Allahabad Divisions."

विधान पुस्तकालय  
(राजकीय प्रकाशन)  
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27. In the principal Act, for the words "the Chancellor", "the Vice-Chancellor" and "the Registrar", wherever occurring, the words "Kuladhipati (Chancellor)," "Kulpati (Vice-Chancellor)" and "Kul Sachiv (Registrar)" shall respectively be substituted.

General Amendment.

**CHAPTER IV**

**TRANSITORY PROVISIONS**

28. (1) The State Government may, for the purpose of removing any difficulty, particularly in relation to the establishment and functioning of the Universities of Bundelkhand, Avadh, Rohilkhand or Narendra Deva Krishi Evam Prodyogik Vishwavidyalaya or Chandrashekhar Azad Krishi Evam Prodyogik Vishwavidyalaya by order published in the Official Gazette direct that the provisions of the enactments referred to in Chapters II and III shall, during such period as may be specified in the order, have effect subject to such adaptation whether by way of modification, addition or omission as it may deem to be necessary or expedient :

Removal of Difficulties.

Provided that no such order shall be made after two years from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall be laid before both Houses of the State Legislature.

(3) No order under sub-section (1) shall be called in question in any court on the ground that no difficulty as is referred to in sub-section (1) existed or required to be removed.



No. 759(2)/XVII—V-1—111-1981

Dated Lucknow, February 26, 1982

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vishwavidyalaya ( Sanshodhan ) Adhiniyam, 1982 (Uttar Pradesh Adhiniyam Sankhya 10 of 1982) as passed by the Uttar Pradesh Legislature and assented to by the Governor on February 26, 1982:

THE UTTAR PRADESH STATE UNIVERSITIES (AMENDMENT)  
ACT, 1982

(U. P. ACT No. 10 OF 1982)

(As passed by the Uttar Pradesh Legislature)

AN  
ACT

*further to amend the Uttar Pradesh State Universities Act, 1973*

IT IS HEREBY enacted in the Thirty-second Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Uttar Pradesh, State Universities (Amendment) Act, 1982.

(2) It shall be deemed to have come into force on July 8, 1981.

Amendment of section 20 of President's Act No. 10 of 1973 as amended by U. P. Act no. 29 of 1974.

2. In section 20 of the Uttar Pradesh State Universities Act, 1973, hereinafter referred to as the principal Act, for sub-section (2), the following sub-section shall be substituted, namely :—

“(2) The term of office of members mentioned in—

- (i) clauses (c), (d) and (e) of sub-section (1) shall be one year;
- (ii) clause (f) of sub-section (1) shall be three years; and
- (iii) clause (g) of sub-section (1) shall be two years.”

3. Where a member of the Executive Council was nominated under clause (g) of sub-section (1) of section 20 of the principal Act, at any time before the commencement of this Act, and—

Application of sub-section (2) of section 20 as amended two existing members.

(a) such member has completed the period of two years from the date of his nomination, then, he shall cease to be a member of the said Council on the date of such commencement ;

(b) such member has not completed the period of two years from the date of his nomination, then, he shall cease to be a member of the said Council on the expiry of the said period of two years.

U.P. Ordinance No. 20 of 1981.

4. (1) The Uttar Pradesh State Universities (Second Amendment) Ordinance, 1981, is hereby repealed.

Repeal and savings.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) or in pursuance of any of the provisions of the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By Order,  
G. B. SINGH,  
Sachiv.

*Dated Lucknow, September 20, 1982*

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vishwavidyalaya (Dwitiya Sanshodhan) Adhiniyam, 1982 (Uttar Pradesh Adhiniyam Sankhya 25 of 1982) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 9, 1982:

THE UTTAR PRADESH STATE UNIVERSITIES (SECOND  
AMENDMENT) ACT, 1982

(U. P. ACT No. 25 OF 1982)

*(As passed by the Uttar Pradesh Legislature)*

AN

ACT

*further to amend the Uttar Pradesh State Universities Act, 1973 and the Uttar Pradesh Universities (Re-enactment and Amendment) Act, 1974*

IT IS HEREBY enacted in the Thirty-third Year of the Republic of India as follows :—

Short title and  
commencement.

1. (1) This Act may be called the Uttar Pradesh State Universities (Second Amendment) Act, 1982.

(2) The provisions of sections 2, 3 and 4 shall be deemed to have come into force on December 29, 1981 and the remaining provisions shall come into

2. In section 50 of the Uttar Pradesh State Universities Act, 1973, hereinafter referred to as the principal Act,—

(a) in sub-section (1-A), for the word and figures "December 31, 1981", the word and figures "December 31, 1982" shall be substituted, and

(b) In sub-section (2), for the word and figures "December 31, 1981", the word and figures "December 31, 1982" shall be substituted.

Amendment of section 50 of President's Act no. 10 of 1973 as amended and re-enacted by U. P. Act no. 29 of 1974.

3. In section 73 of the principal Act, in sub-section (1), in the proviso thereto, for the word and figures "December 31, 1981", the word and figures "December 31, 1982" shall be substituted.

Amendment of section 73.

4. In section 28 of the Uttar Pradesh Universities (Re-enactment and Amendment) Act, 1974, in sub-section (1), in the proviso thereto, for the word and figures "December 31, 1981", the word and figures "December 31, 1982" shall be substituted.

Amendment of section 28 of U. P. Act no. 29 of 1974.

5. (1) The Uttar Pradesh State Universities (Amendment) (Second) Ordinance, 1982, is hereby repealed.

Repeal and savings.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act or the Act referred to in section 4 as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of those Acts as amended by this Act, as if the provisions of this Act were in force at all material times.

U. P. Ordinance 19 of 1982.

By order,

G. B. SINGH,

Sachiv.

No. 902(2)/XVII-V-1—1(Ka)-19-82

Dated Lucknow, March 11, 1983

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vishwavidyalaya (Sanshodhan) Adhiniyam, 1983 (Uttar Pradesh Adhiniyam Sankhya 4 of 1983) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 10, 1983:

THE UTTAR PRADESH STATE UNIVERSITIES  
(AMENDMENT) ACT, 1983

[U. P. ACT NO. 4 OF 1983]

(As passed by the Uttar Pradesh Legislature)

AN  
ACT

*further to amend the Uttar Pradesh State Universities Act, 1973.*

IT IS HEREBY enacted in the Thirty-fourth Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Uttar Pradesh State Universities (Amendment) Act, 1983.

(2) It shall be deemed to have come into force on June 25, 1982.

Amendment of section 58 of the President's Act no. X of 1973 as amended and re-enacted by U. P. Act no. 29 of 1974.

2. In section 58 of the Uttar Pradesh State Universities Act, 1973, in subsection (1),—

(a) in the first proviso, for the words "four years" the words "five years" shall be substituted;

(b) for the second proviso, the following proviso shall be *substituted*, namely :

“Provided further that if at the expiration of the said period of five years, there is no lawfully constituted Management of the college the Authorised Controller shall continue to function as such, until the State Government is satisfied that the Management has been lawfully constituted :

Provided also that the State Government may, at any time, revoke an order made under this sub-section.”

3. (1) The Uttar Pradesh State Universities (Second Amendment) (Second) Ordinance, 1982, is hereby repealed.

Repeal and savings.

(2) Notwithstanding such repeal, anything done or any action taken under section 58 of the Uttar Pradesh State Universities Act, 1973, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of that Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,  
G. B. SINGH,  
Sachiv.

Dated Lucknow, March 12, 1983

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vishwavidyalaya (Dwitiya Sanshodhan) Adhiniyam, 1983 (Uttar Pradesh Adhiniyam Sankhya 6 of 1983), as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 11, 1983:

THE UTTAR PRADESH STATE UNIVERSITIES (SECOND AMENDMENT)  
ACT, 1983

(U. P. ACT No. 6 OF 1983)

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh State Universities Act, 1973

IT IS HEREBY enacted in the Thirty-fourth Year of the Republic of India as follows :

*Short title and commencement.*

1. (1) This Act may be called the Uttar Pradesh State Universities (Second Amendment) Act, 1983.

(2) It shall be deemed to have come into force on January 1, 1983.

*Amendment of section 50, of President's Act no. 10 of 1973 as re-enacted by U.P. Act no. 29 of 1974.*

2. In section 50 of the Uttar Pradesh State Universities Act, 1973,—

(a) in sub-section (1-A), for the word and figures "December 31, 1982" the word and figures "December 31, 1984" shall be substituted ; and

(b) in sub-section (2), for the word and figures "December 31, 1982" the word and figures "December 31, 1984" shall be substituted.

*Repeal and savings.*

3. (1) The Uttar Pradesh State Universities (Amendment) Ordinance, 1983 is hereby repealed. U. na of

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the enactment, referred to in section 2, as amended by the Ordinance, referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of that Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,  
G. B. SINGH,  
Sachiv.

No. 557(2)/XVII-V-1—1(KA)-5-1985

Dated Lucknow, April 4, 1985

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vishwavidyalaya (Sanshodhan) Adhiniyam, 1985 (Uttar Pradesh Adhiniyam Sankhya 9 of 1985) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 3, 1985:

THE UTTAR PRADESH STATE UNIVERSITIES (AMENDMENT)  
ACT, 1985

[U. P. ACT No. 9 of 1985]

(As passed by the Uttar Pradesh Legislature)

AN  
ACT

furth<sup>r</sup> to amend the Uttar Pradesh State Universities Act, 1973

IT IS HEREBY enacted in the Thirty-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the Uttar Pradesh State Universities (Amendment) Act, 1985.

Short title and commencement

(2) Section 2 shall be deemed to have come into force on October 10, 1984, section 3 shall be deemed to have come into force on December 31, 1984 and the rest of the provisions shall come into force at once.

2. After section 31 of the Uttar Pradesh State Universities Act, 1973, as amended and re-enacted by the Uttar Pradesh Universities (Re-enactment and Amendment) Act, 1974, hereinafter referred to as the principal Act, the following section shall be inserted, namely :—

Insertion of new section 31-A in President's Act no. 10 of 1973 as amended and re-enacted by U. P. Act no. 29 of 1974

“31-A. (1) Notwithstanding anything to the contrary contained in any other provision of this Act, a Lecturer or Reader in the University substantively appointed under section 31, who has put in such length of service and possesses such qualifications, as may be prescribed, may be given personal promotion, respectively to the post of Reader or Professor.

Personal promotion to Teachers of University.

(2) Such personal promotion shall be given on the recommendation of the Selection Committee, constituted under clause (a) of sub-section (4) of section 31, in such manner and subject to such conditions as may be prescribed.

(3) Nothing contained in this section shall affect the posts of the teachers of the University to be filled by direct appointment in accordance with the provisions of section 31.”

Amendment of section 50

3. In section 50 of the principal Act,

(a) in sub-section (1-A), for the word and figures “December 31, 1984” the word and figures “December 31, 1985” shall be substituted, and

(b) in sub-section (2), for the word and figures “December 31, 1984” the word and figures “December 31, 1985” shall be substituted.

4. (1) The Uttar Pradesh State Universities (Amendment) Ordinance, 1984 and the Uttar Pradesh State Universities (Second Amendment) Ordinance, 1984, are hereby repealed.

Repeal and savings

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

By order,  
RAJESHWAR SINGH,  
Vishesh Sachiv.



Dated Lucknow, September 9, 1986

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vishwavidyalaya (Sanshodhan) Adhiniyam, 1986 (Uttar Pradesh Adhiniyam Sankhya 16 of 1986), as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 8, 1986 :

**THE UTTAR PRADESH STATE UNIVERSITIES (AMENDMENT)  
ACT, 1986**

(U. P. ACT no. 15 OF 1986)

(As passed by the Uttar Pradesh Legislature)

AN  
ACT

*further to amend the Uttar Pradesh State Universities Act, 1973*

IT IS HEREBY enacted in the Thirty-seventh Year of the Republic of India as follows :—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh State Universities (Amendment) Act, 1986.

(2) It shall be deemed to have come into force on May 21, 1986.

Amendment of section 50 of President's Act no. 10 of 1973 as amended and re-enacted by U.P. Act no.29 of 1974

2. In section 50 of the Uttar Pradesh State Universities Act, 1973, hereinafter referred to as the principal Act,—

(a) in sub-section (1-A), for the word and figures "December 31, 1985" the word and figures "December 31, 1987" shall be and be deemed always to have been substituted, and

(b) in sub-section (2), for the word and figures "December 31, 1985" the word and figures "December 31, 1987" shall be and be deemed always to have been substituted.

Repeal savings

and

3. (1) The Uttar Pradesh State Universities (Amendment) Ordinance, 1986, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

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By order,  
S. N. SAHAY,

Dated Lucknow, July 31, 1987

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vishwavidyalaya (Sanskedhan) Adhiniyam, 1987 (Uttar Pradesh Adhiniyam Sankhya 19 of 1987) as passed by the Uttar Pradesh Legislature and assented to by the Governor on July 31, 1987:

**THE UTTAR PRADESH STATE UNIVERSITIES (AMENDMENT)  
ACT, 1987**

(U.P. ACT NO. 19 OF 1987)

[As passed by the Uttar Pradesh Legislature]

AN  
ACT

furth<sup>r</sup> to amend the Uttar Pradesh State Universities Act, 1973

IT IS HEREBY enacted in the Thirty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Uttar Pradesh State Universities (Amendment) Act, 1987.

Short title.

2. In section 4 of the Uttar Pradesh State Universities Act, 1973, hereinafter referred to as the principal Act,—

Amendment of section 4 of Presidents Act no. 10 of 1973 as amended and re-enacted by U. P. Act no. 29 of 1974.

(a) in sub-section (1-A),—

(i) in clause (b), the word “and” shall be omitted ;

(ii) after clause (c), the following clause shall be inserted, namely:—

“(d) a University to be known as Purvanchal University at Jaunpur ;”

(b) in sub-section (1-B), in clause (b), the words “up to December 31, 1981 or” shall be omitted and for the words “whichever be earlier,” the words “or such other earlier date as may be specified by the State Government in this behalf” shall be substituted.

3. In section 38 of the principal Act, for sub-section (8), the following sub-section shall be substituted, namely :—

Amendment of section 38

“(8) Notwithstanding anything in this section or in section 5, any associated college situated within the area of any University to which this section applies, may, subject to such directions, as may be issued by the State Government in this behalf, be admitted to the privileges of affiliation by any University to which section 37 applies.”

4. In section 50 of the principal Act, after sub-section (1-A), the following sub-section shall be inserted, namely :—

Amendment of section 50

“(1-B) Until the First Statutes of the Purvanchal University are made under this section, the Statutes of the University of Gorakhpur, as in force immediately before the establishment of the said University shall apply to it subject to such adaptations and modifications as the State Government may, by notification, provide.”

- Amendment of section 52 of 5. In section 52 of the principal Act, *after* sub-section (2) the following sub-section shall be *inserted*, namely :—
- “(2-A) Until the First Ordinances of the Purvanchal University are made under sub-section (2), the Ordinances of the University of Gorakhpur, as in force immediately before the establishment of the said University, shall apply to it subject to such adaptations and modifications as the State Government may, by notification, provide.”
- Amendment of Schedule of 6. In the Schedule to the principal Act,—
- (a) *for* the entries at Serial no. 4, the following entries shall be *substituted*, namely :—
- “4. The University of Gorakhpur—
- (i) Until the establishment of the Purvanchal University Districts of Azamgarh, Ballia, Basti, Deoria, Ghazipur, Gorakhpur, Jaunpur, Mirzapur and Varanasi.
- (ii) upon the establishment of the Purvanchal University Districts of Basti, Deoria and Gorakhpur.”
- (b) *after* the entries of serial no. 11, the following entries shall be *inserted*, namely:—
- “12. The Purvanchal University Districts of Azamgarh, Ballia, Ghazipur, Jaunpur, Mirzapur and Varanasi.”
- Removal of difficulties of 7. (1) The State Government may, for the purpose of removing any difficulty in relation to the establishment of the Purvanchal University, by order published in the *Gazette*, direct that the provisions of the principal Act shall during such period, as may be specified in the order, have effect subject to such adaptations, whether by way of modification, addition or omission as it may deem to be necessary or expedient :
- Provided that no such order shall be made after two years from the date of commencement of this Act.
- (2) Every order made under sub-section (1) shall be laid before both Houses of the State Legislature.
- (3) No order under sub-section (1) shall be called in question in any Court on the ground that no difficulty, as is referred to in sub-section (1) existed or was required to be removed.

By order,  
S. N. SAHAY,  
Sachiv.

No. 488 (2)/XVII-V-1—1 (KA) 4-1988

*Dated Lucknow April 4, 1988*

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vishwa vidyalaya (Sanskodhan) Adhiniyam, 1988 (Uttar Pradesh Adhiniyam Sankhya 9 of 1988) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 4, 1988 :

**THE UTTAR PRADESH STATE UNIVERSITIES (AMENDMENT)  
ACT, 1988**

[U. P. ACT NO. 9 OF 1988]

*(As passed by the U. P. Legislature)*

**AN  
ACT**

*further to amend the Uttar Pradesh State Universities Act, 1973.*

IT IS HEREBY enacted in the Thirty-ninth Year of the Republic of India as follows :—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh State Universities (Amendment) Act, 1988.

(2) Section 3 shall be deemed to have come into force on January 1, 1988 sections 2 and 4 shall be deemed to have come into force with effect from January 15, 1988 and the remaining provisions shall come into force at once.

2. In section 20 of the Uttar Pradesh State Universities Act, 1973, hereinafter referred to as the principal Act, in sub-section (1) in clause (g) the following proviso shall be *inserted*, namely:—

“Provided that one of the persons so nominated shall be a person who is or has been a Judge of the Supreme Court or High Court”.

Amendment of section 20 of President's Act no.10 of 1973 as amended and re-enacted by U. P. Act no. 29 of 1974

3. In section 50 of the principal Act,—

(a) in sub-section (1-A), for the word and figures “December 31, 1987” the word and figures “December 31, 1990” shall be *substituted*, and

Amendment of section 50

(b) in sub-section (2), for the word and figures “December 31, 1987” the word and figures “December 31, 1990” shall be *substituted*.

4. With effect from the commencement of this section a person nominated as a member of the Executive Council under clause (g) of sub-section (1) of section 20 of the principal Act before such commencement shall cease to be a member of such Executive Council.

Certain existing members of the Executive Council to cease

5. (1) The Uttar Pradesh State Universities (Amendment) Ordinance, 1988, is hereby repealed.

Repeal and saving

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance, referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,  
S. N. SAHAY,  
Sachiv.

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no. 3  
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THE UTTAR PRADESH STATE UNIVERSITIES (AMENDMENT) ACT,  
1992

(U. P. ACT No. 1 OF 1992)

[As passed by the U. P. Legislature]

AN  
ACT

further to amend the Uttar Pradesh State Universities Act, 1973

IT IS HEREBY enacted in the Forty-third Year of the Republic of India as follows :—

1. (1) This Act may be called the Uttar Pradesh State Universities (Amendment) Act, 1992.

Short title and commencement

(2) It shall be deemed to have come into force on November 22, 1991.

2. In-section 13 of the Uttar Pradesh State Universities Act, 1973, as amended and re-enacted by the Uttar Pradesh Universities (Re-enactment and Amendment) Act, 1974, hereinafter referred to as the principal Act:—

Amendment of section 13 of the President Act no. 10 of 1973 as amended and re-enacted by U. P. Act no. 29 of 1974

(a) in sub-section (6), after the words "Where any matter" the words "other than the appointment of teacher of the University" shall be inserted;

(b) in sub-section (8), the words "or a teacher of the University" shall be omitted.

3. In section 31 of the principal Act,—

Amendment of section 31

(a) in sub-section (1), words "The Selection Committee shall meet as often as necessary" shall be inserted at the end ;

(b) in sub-section (3), after clause (b) and the provisos thereto, the following clause shall be inserted, namely :—

"(c) Any teacher of the University who was appointed as lecturer on or before June 30, 1991 without reference to the Selection Committee by way of a short term arrangement in accordance with the provisions for the time being in force for such appointment, may be given substantive appointment by the Executive Council, if any substantive vacancy of the same cadre and grade in the same department is available on November 22, 1991 if such teacher—

(i) is serving as such on November 22, 1991 continuously since such initial appointment by way of short term arrangement ;

(ii) possessed on November 22, 1991 the qualifications required for regular appointment to the post under the provisions of the relevant Statutes in force on the date of the initial appointment ;

(iii) has been found suitable for regular appointment by the Executive Council.

A teacher appointed by way of short term arrangement as aforesaid who does not get a substantive appointment under this clause shall cease to hold such post on such date as the Executive Council may specify".

Repeal and Saving

U. P.  
Ordinance  
no. 44 of  
1991

4. (1) The Uttar Pradesh State Universities (Second Amendment) Ordinance, 1991 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,  
N. K. NARANG,  
Sachiv.

*Dated Lucknow, March 25, 1994*

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vishwavidyalaya (Sanshodhan) Adhiniyam, 1994 (Uttar Pradesh Act No. 5 of 1994) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 24, 1994.

**THE UTTAR PRADESH STATE UNIVERSITIES (AMENDMENT)  
ACT, 1994**

[U. P. Act No. 5 of 1994]

*(As passed by the U. P. Legislature)*

**AN**

**ACT**

*further to amend the Uttar Pradesh State Universities Act, 1973.*

IT IS HEREBY enacted in the [Forty-fifth] Year of the Republic of India as follows :—

**1.** (1) This Act may be called the Uttar Pradesh State Universities (Amendment) Act, 1994.

(2) It shall be deemed to have come into force on January 17, 1994.

In section 2 of the Uttar Pradesh State Universities Act, 1973, as amended, referred to as the principal Act, in clause (8), after the words "Meerut" the words "which shall from January 17, 1994 be called Chaudhary Charan Singh University, Meerut", shall be inserted.

Amendment of section 2 of the President's Act no. 10 of 1973 as amended and re-enacted by U. P. Act no. 29 of 1974

3. After section 72-B of the principal Act, the following section shall be inserted namely :-

Insertion of new section 72-C

"72-C. With effect from January 17, 1994 any reference to the University of Meerut in this Act, or any rules, statutes, ordinances, statutory instruments or any other law for the time being in force or in any document or proceedings shall be construed as a reference to the Chaudhary Charan Singh University, Meerut".

Transitory provisions on change of name of University of Meerut

4. In the Schedule to the principal Act, in column 2 against serial number 6, for the words "The University of Meerut", the words "Chaudhary Charan Singh University, Meerut" shall be substituted.

Amendment of the Schedule

5. (1) The Uttar Pradesh State Universities (Amendment) Ordinance, 1994 is hereby repealed.

Repeal and savings

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the Ordinance referred to in subsection (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,  
N, K. NARANG,  
Sachiv.



THE UTTAR PRADESH STATE UNIVERSITIES (SECOND AMENDMENT) ACT, 1994

(U.P. ACT NO. 20 OF 1994)

(As passed by the U. P. Legislature)

AN

ACT

further to amend the Uttar Pradesh State Universities Act, 1973

IT IS HEREBY enacted in the Forty-fifth Year of the Republic of India as follows :—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh State Universities (Second Amendment) Act, 1994.

(2) Sections 3, 7 and 8 shall be deemed to have come into force on June 18, 1994, sections 2, 4, 5 and 6 shall be deemed to have come into force on July 15, 1994 and the remaining sections shall come into force at once.

Amendment of section 2 of the Presidents Act no. 10 of 1973 as amended and re-enacted by U.P. Act no. 29 of 1974

2. In section 2 of the Uttar Pradesh State Universities Act, 1973, hereinafter referred to as the principal Act, after clause (5) the following clause shall be inserted, namely :—

“(5-A) the expression “other backward classes of citizens” shall have the same meaning as in the Uttar Pradesh Public Services (Reservation for Scheduled Castes, Scheduled Tribes and other Backward Classes) Act, 1994.

Amendment of section 4

3. In section 4 of the principal Act, in sub-section (1-A), in clause (b), after the words “at Faizabad” the words “which shall with effect from June 18, 1994 be called the Doctor Ram Manohar Lohia University, Faizabad” shall be substituted.

Amendment of section 6

4. In section 6 of the principal Act, in the proviso, for the words “the Scheduled Castes or Scheduled Tribes”, the words “the Scheduled Castes, the Scheduled Tribes or other backward classes of citizens” shall be substituted.

Amendment of section 12

5. In section 12 of the principal Act, after sub-section (11), the following sub-sections shall be inserted, namely :—

“(12) If in the opinion of the Chancellor, the Vice-Chancellor wilfully omits or refuses to carry out the provisions of this Act or abuses the powers vested in him, or if it otherwise appears to the Chancellor that the continuance of the Vice-Chancellor in office is detrimental to the interest of the University, the Chancellor may, after making such inquiry as he deems proper, by order, remove the Vice-Chancellor.

(13) During the pendency or in contemplation, of any inquiry referred to in sub-section (12) the Chancellor may order that till further orders—

(a) such Vice-Chancellor shall refrain from performing the functions of the office of Vice-Chancellor, but shall continue to get the emoluments to which he was otherwise entitled under sub-section (8);

(b) the functions of the office of the Vice-Chancellor shall be performed by the person specified in the order.”

Amendment of section 28

6. In section 28 of the principal Act, for sub-section (5) the following sub-sections shall be substituted, namely :—

“(5) Notwithstanding anything contained in any other provision of this Act,—

(a) reservation of seats for admission in any course of study in University, Institute, constituent college, affiliated college or associated college for the students belonging to the Scheduled Castes, Scheduled Tribes and other backward classes of citizens may be made and regulated by such orders as the State Government may, by notification, make in that behalf :

Provided that reservation under this clause shall not exceed fifty per cent of the total number of seats in any course of study

Provided further that reservation under this clause shall not apply in the case of an institution established and administered

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Provided also that the reservation under this clause shall not apply to the category of other backward classes of citizens specified in Schedule II to the Uttar Pradesh Public Services (Reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes) Act, 1994,—

(b) admission to medical and engineering colleges and to courses of instruction for degrees in education and Ayurvedic or Unani systems of medicine (including the number of students to be admitted), shall subject to clause (a), be regulated by such orders (which if necessary may be with retrospective effect, but not effective prior to January 1, 1979) as the State Government may by notification, make in that behalf:

Provided that no order regulating admission under this clause shall be inconsistent with the rights of minorities in the matter of establishing and administering educational institutions of their choice;

(c) in making an order under clause (a), the State Government may direct that any person who wilfully acts in a manner intended to contravene, or defeat the purposes of the order shall be punishable with imprisonment for a term not exceeding three months or with fine not exceeding one thousand rupees, or with both, as may be specified in the order.

(5-A) Every order made under clause (a) of sub-section (5) shall be laid, as soon as may be, before both Houses of the State Legislature and the provisions of sub-section (1) of section 23-A of the Uttar Pradesh General Clauses Act, 1904 shall apply as they apply in respect of rules made by the State Government under any Uttar Pradesh Act."

7. After section 72-C of the principal Act, the following section shall be substituted, namely :—

Insertion of new section 72-D

"72-D. With effect from June 18, 1994 any reference to the University of Awadh in this Act or any rules, statutes, Ordinances, statutory instruments or any other law for the time being in force or in any document or proceedings shall be construed as a reference to the Doctor Ram Manohar Lohia University, Faizabad."

8. In the Schedule to the principal Act, in Column 2, against serial no 10, for the words "the University of Awadh", the words "Doctor Ram Manohar Lohia University, Faizabad" shall be substituted.

Amendment of the Schedule

9. (1) The Uttar Pradesh State Universities (Second Amendment) Ordinance, 1994 and the Uttar Pradesh State Universities (Third Amendment) Ordinance, 1994 are hereby repealed.

Repeal and Savings

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,  
N. K. NARANG,  
Sachiv.

7. Ordinance no. 10 of 1994 and 7. Ordinance no. 12 of 1994

No. (2)/XVII-V-1-1 (KA)-1-1995

Dated Lucknow, February 17, 1995

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, of India the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vishwavidyalaya (Sanshodhan) Adhiniyam, 1995 (Uttar Pradesh Adhiniyam Sankhya 4 of 1995) as passed by the Uttar Pradesh Legislature and assented to by the Governor on February 15, 1995.

**THE UTTAR PRADESH STATE UNIVERSITIES  
(AMENDMENT) ACT, 1995**

(U. P. Act No. 4 of 1995)

(As passed by the Uttar Pradesh Legislature)

AN  
ACT

further to amend the Uttar Pradesh State Universities Act, 1973.

IT IS HEREBY enacted in the Forty-sixth Year of the Republic of India as follows :—

1. (1) This Ordinance may be called the Uttar Pradesh State Universities (Amendment) Act, 1995.

Short title and commencement

(2) It shall be deemed to have come into force on December 17, 1994.

2. In section 31 of the Uttar Pradesh State Universities Act, 1973, hereinafter referred to as the principal Act,—

Amendment of section 31 of the President's Act no. 10 of 1973 as amended and re-enacted by U. P. Act no. 29 of 1974

(a) in sub-section (7), the following proviso shall be inserted at the end, hereby—

“Provided that in the case of a Professor or a Reader, the persons present to form the quorum must include at least two experts.”;

(b) in sub-section (8), after clause (a), the following clause shall be inserted, namely :—

“(aa) Where the failure of the Executive Council to take a decision within the period specified in the proviso to clause (a) is not attributable to any fault of the Executive Council, the Chancellor may require the Executive Council to take a decision within such time as the Chancellor may, from time to time, allow and may direct the Vice-Chancellor to call a meeting of the Executive Council for the purpose :

Provided that—

(i) if the Executive Council does not agree with the recommendations made by the Selection Committee, the Executive Council shall refer the matter to the Chancellor alongwith the reasons of such disagreement and his decision shall be final ;

(ii) if the Executive Council does not take a decision within the time allowed by the Chancellor, the Chancellor shall decide the matter and his decision shall be final.”

3. In section 50 of the principal Act, after sub-section (5), the following sub-sections shall be inserted, namely :—

Amendment of section 50.

“(6) Notwithstanding anything contained in the foregoing sub-sections, the State Government may in order to implement any

decision taken by it on the basis of any suggestion or recommendation of the University Grants Commission or the State or national education policy with regard to the qualifications of the teachers, require the Executive Council to make new or additional Statutes or amend or repeal the Statutes referred to in sub-section (1) or sub-section (1-A) within a specified time and if the Executive Council fails to comply with such requirement the State Government may make new or additional Statutes or amend or repeal the Statutes referred to in sub-section (1) or sub-section (1-A).

(7) The Executive Council shall have no power to amend or repeal the Statutes made by the State Government under sub-section (6) or to make new or additional Statutes inconsistent with such Statutes."

U. P.  
Ordinance  
no. 39 of  
1994

4. (1) The Uttar Pradesh Universities (Fourth Amendment) Ordinance, 1994 is hereby repealed.

Repeal and  
savings

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,  
N. K. NARANG,  
Pramukh Sachiv.

Dated Lucknow, August 8, 1995

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vishwavidyalaya (Dwitiya Sanshodhan) Adhiniyam, 1995 (Uttar Pradesh Adhiniyam Sankhya 14 of 1995) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 4, 1995:

**THE UTTAR PRADESH STATE UNIVERSITIES  
(SECOND AMENDMENT) ACT, 1995**

[U. P. ACT No. 14 of 1995]

(As passed by the Uttar Pradesh Legislature)

**AN  
ACT**

further to amend the Uttar Pradesh State University Act, 1973.

IT IS ENACTED in the forty-sixth year of the Republic of India, as follows:—

1. (1) This Act may be called the Uttar Pradesh State Universities (Second Amendment) Act, 1995.

To insert in the Short title and commencement

(2) It shall be deemed to have come into force on February 25, 1995.

To insert in the Amendment of section 9 of President Act no. 10 of 1973 as amended and re-enacted by U.P. Act no. 19 of 1974

2. In section 9 of the Uttar Pradesh State Universities Act, 1973, hereinafter referred to as the principal Act, after clause (f), the following clause shall be inserted, namely:—

“(ff) the Controller of Examinations, if any, appointed;”

Amendment of section 9 of President Act no. 10 of 1973 as amended and re-enacted by U.P. Act no. 19 of 1974

Amendment of section 16

3. In section 16 of the principal Act,—

(a) in sub-section (4) for the words "the Academic Council, the Admissions Committee and the Examinations Committee", the words "the Academic Council and the Admissions Committee" shall be substituted;

(b) sub-section (5) shall be omitted.

Insertion of new section 16-A

4. After section 16 of the principal Act, the following section shall be inserted, namely:—

"16-A. (1) This section applies only to the Universities of The Controller Lucknow, Allahabad, Gorakhpur and Kanpur and of Examination to any other University specified in that behalf by the State Government by notification in the Official Gazette.

(2) The Controller of Examinations shall be a whole time officer of the University.

(3) The Controller of Examinations shall be appointed by the State Government by a notification published in the Official Gazette and his remuneration and allowances shall be paid by the University.

(4) The Controller of Examinations shall be responsible for the due custody of the records pertaining to his work. He shall be *ex-officio* Secretary of the Examinations Committee of the University and shall be bound to place before such Committee all such information as may be necessary for transaction of its business. He shall also perform such other duties as may be prescribed by the Statutes and Ordinances or required, from time to time, by the Executive Council or the Vice-Chancellor but he shall not, by virtue of this sub-section, be entitled to vote. He may require, from any office or institute of the University, the production of such return or the furnishing of such information as may be necessary for the discharge of his duties.

(5) The Controller of Examinations shall have administrative control over the employees working under him and have, in this regard all the powers of the Registrar.

(6) Subject to the Superintendence of the Examinations Committee the Controller of Examinations shall conduct the Examinations and make all other arrangements therefor and be responsible for the due execution of all processes connected therewith.

(7) The Controller of Examinations shall not be offered nor shall he accept any remuneration for any work in the University, except in accordance with the order of the State Government.

(8) While the Controller of Examinations is for any reason is unable to act or the office of Controller of Examinations is vacant, all the duties of the office shall be performed by such person as may be appointed by the Vice-Chancellor, until the Controller of Examinations resumes his duties or, as the case may be, the vacancy is filled."

"16-B. In the Universities to which the provisions of section 16-A do not apply, the duties of the Controller of Examinations shall be discharged by the Registrar and with respect to such Universities the Registrar shall be deemed to be the Controller of Examinations for the

purposes of this Act.

Amendment of section 18

5. In section 18 of the principal Act, for the words "Finance Officer and the Registrar" the words "Finance Officer, the Registrar and the Controller of Examinations, if any appointed," shall be substituted.

Amendment of section 20

6. In section 20 of the principal Act,—

(a) in sub-section (1), after clause (g) the following clause shall be inserted, namely:—

"(h) one person, from amongst the reputed industrialists who have made valuable contribution in the field of higher education to be nominated by the State Government;"

(b) in sub-section (2), in clause (iii) for the words and letters "clause (g)" the words and letters "clause (g) or clause (h)" shall be substituted;

(c) in sub-section (3), after the words and letters "or clause (g)" the words and letter "or clause (h)" shall be inserted.

7. In section 26 of the principal Act, in sub-section (1), after clause (c), the following clause shall be inserted, namely :—

Amendment of section 26

"(cc) the Controller of Examinations,"

U. P.  
Ordinance  
No. 7 of  
1995

8. (1) The Uttar Pradesh State Universities (Amendment) Ordinance, 1995 is hereby repealed.

Repeal and savings

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By Order,  
N. K. NARANG,  
Pramukh Sachiv.



राज. नं. एल. डब्लू./एन०. पी. 890

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# सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

## असाधारण

### विधायी परिशिष्ट

भाग-1, खण्ड (क)

(उत्तर प्रदेश अधिनियम)

लखनऊ, शनिवार, 6 जनवरी, 1996

पौष 16, 1917 शक सम्वत्

UTTAR PRADESH SARKAR

VIDHAYI ANUBHAG-1

No. 33/XVII-V-1-1 (KA)-43-1996

Dated, Lucknow January 6, 1996

#### NOTIFICATION

MISCELLANEOUS

THE following President's Act enacted on January 6, 1996 is published for general information: -

#### THE UTTAR PRADESH STATE UNIVERSITIES

(AMENDMENT) ACT, 1996

(PRESIDENT'S ACT NO. 4 OF 1996)

Electe d by President in the Ferry-Sixth Year of the Republic of India

AN

ACT

further to amend the Uttar Pradesh State Universities Act, 1973.

In exercise of the powers conferred by section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1995, the President is pleased to enact as follows:—

1. (1) This Act may be called the Uttar Pradesh State Universities (Amendment) Act, 1996.

Short title and commencement



(2) The provisions of clause (a), (b) and (d) of section 2 and section 3, section 6, clause (a) of section 7, sections 8, 9, 10, clause (a) of section 11, and clause (b) of section 12, shall be deemed to have come into force on July 11, 1995, the provisions of clause (c) of section 4 shall be deemed to have come into force on August 25, 1995, the provisions of clause (c) of section 2, clauses (a) and (b) of section 4, section 5, clause (b) of section 7, clause (b) of section 11, and clause (a) of section 12, shall be deemed to have come into force on September 23, 1995 and the remaining provisions shall come into force at once.

Amendment of section 2 of the President's Act no. 10 of 1973 as amended and re-enacted by U. P. Act no. 29 of 1974

2. In section 2 of the Uttar Pradesh State Universities Act, 1973, hereinafter referred to as the principal Act,—

(a) after clause (5-A) the following clause shall be inserted namely:—

“(5-B) ‘Central Board of Studies’ means the Central Board of Studies referred to in section 18-B;”;

(b) after clause (6), the following clause shall be inserted, namely:—

“(6-A) ‘Co-ordination Council’ means the Co-ordination Council constituted under section 18-A;”;

(c) in clause (8) after the word “Agra” the words “which shall from September 24, 1995 be called Doctor Bhimrao Ambedkar University, Agra” and after the word “Kanpur” the words “which shall from September 24, 1995 be called Shri Shahu Ji Maharaj University, Kanpur” shall be inserted.

(d) after clause (9), the following clause shall be inserted, namely:—

“(9-A) ‘foundation course’ means a course of greater awareness of oneself and of the social, cultural and natural environment.”

3. In section 4 of the principal Act,—

(a) in sub-section (1-A) in clause (b), for the words and figures “which shall with effect from June 18, 1994 be called the Doctor Ram Manohar Lohia University, Faizabad”, the following words and figures shall be substituted, namely:—

“which shall be called the Doctor Ram Manohar Lohia University, Faizabad with effect from June 18, 1994, and the Doctor Ram Manohar Lohia Avadh University, Faizabad with effect from July 11, 1995;”;

(b) in sub-section (2), after the words “this Act” the words “which shall be called Mahatma Gandhi Kashi Vidyapith, Varanasi with effect from July 11, 1995” shall be inserted.

4. In section 5 of the principal Act,—

(a) in sub-section (4) for the words “Kanpur University”, the words “Shri Shahu Ji Maharaj University, Kanpur” shall be substituted;

(b) in sub-section (5) for the words “University of Agra or the Kanpur University”, the words “Doctor Bhimrao Ambedkar University, Agra or Shri Shahu Ji Maharaj University, Kanpur” shall be substituted;

(c) after sub-section (5), the following sub-section shall be inserted, namely:—

“(6) Notwithstanding anything contained in sub-section (1) or sub-section (1) of section 37, the institutions established or proposed to be established for imparting education or instruction in Western-Medical Sciences as defined in the Indian Medical Degrees Act, 1916, engineering, technology or management anywhere in Uttar Pradesh may, subject to such directions as may be issued by the State Government in this behalf, be affiliated to any University.”

Amendment of section 5

Amendment of section 7-A

5. In section 7-A of the principal Act, for the words “the University of Agra or the Kanpur University”, the words “Doctor Bhimrao Ambedkar University, Agra or Shri Shahu Ji Maharaj University, Kanpur,” shall be substituted

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5. In the principal Act, after Chapter IV, the following Chapter shall be inserted, namely :—

Insertion of  
new  
Chapter  
IV-A

“CHAPTER IV-A”

CO-ORDINATION COUNCIL AND CENTRAL BOARD OF STUDIES

18-A. (1) There shall be a Co-ordination Council which shall consist of the Chancellor as its Chairman, and the following other members, namely:—

Co-ordination  
Council

- (i) the Vice-Chancellors of the Universities ;
- (ii) the Chairman of the Uttar Pradesh State Council of Higher Education ;
- (iii) the Secretary to the State Government in the Judicial Department;
- (iv) the Secretary to the State Government in the Finance Department;
- (v) the Secretary to the Governor ;
- (vi) the Secretary to the State Government in the Higher Education Department who shall be *ex-officio* of the Co-ordination Council.

(2) Subject to the recommendations of, or guidelines issued by, the University Grants Commission, the powers and functions of the Co-ordination Council shall be as follows, namely :—

- (a) to recommend common courses of study for a Bachelor's Degree;
- (b) to recommend in respect of the constitution of a Central Board of Studies for the foundation course or for each subject or group of subjects ;
- (c) to recommend ways and means of co-operation in academic programmes amongst the Universities ;
- (d) to consider and recommend matters of common interest to the Universities.

(3) The Co-ordination Council shall meet at Lucknow or at such other place and at such intervals as the Chancellor may determine.

18-B. (1) There shall be Central Board of Studies for the foundation course or such other subjects or group of subjects as the Chancellor may, on the recommendation of the Co-ordination Council, by order direct.

Central Board  
of Studies

(2) The Central Board of Studies for the foundation course shall consist of—

- (i) one teacher from each University not below the rank of a Reader or a Principal of an affiliated or associated college, nominated by the Vice-Chancellor; and
- (ii) Five educationists who are on the Eminent Professor's list of the University Grants Commission nominated by the Chancellor on the recommendation of the Co-ordination Council.

(3) The Central Board of Studies for other subjects or group of subjects shall consist of—

- (i) the Convenor, Board of Studies of each University in respect of the subject or group of subjects for which the Central Board of Studies is to be constituted ;

Provided that if a University does not have a Board of Studies in the subject or group of subjects, the Vice-Chancellor may nominate any teacher not below the rank of a Reader in the University or a Principal of an affiliated or associated college;

- (ii) one Head of the Department in an affiliated or associated college nominated by the Chancellor, teaching the subject up to the post graduate level;

- (iii) one Head of Department in an affiliated or associated college nominated by the Chancellor, teaching the subject up to the degree level;

(iv) three experts on the subject who are on the Eminent Professor's list of the University Grants Commission, nominated by the Chancellor on the recommendation of the Co-ordination Council ; and

(v) two other experts on the subject from outside the State nominated by the Chancellor.

(4) The Chancellor shall nominate the Chairman of the Central Board of Studies—

(i) for Foundation course from amongst the members referred to in clause (i) of sub-section (2), and

(ii) for other subject or group of subjects, from amongst the members referred to in clauses (i) and (ii) of sub-section (3).

(5) The constitution of the Central Board of Studies and the nomination of the Chairman and the members thereon, other than *ex-officio* members, shall be notified by the State Government.

(6) The term of the Central Board of Studies shall be three years from the date of notification referred to in sub-section (5) and the term of the Chairman and the members shall be co-terminous with it :

Provided that the term of office of a member nominated to fill a casual vacancy shall be for the remainder of his predecessor's term.

(7) Subject to the recommendations of, or guidelines issued by, the University Grants Commission, the functions of the Central Board of Studies shall be as follows, namely :—

(a) subject to the recommendations of the Co-ordination Council and the approval of the Chancellor, to prescribe the courses of study and examinations, and the academic calendar, and to recommend text books and other books for undergraduate level ;

(b) to consider and report on any matter referred to it by the Co-ordination Council, or the Chancellor; and

(c) to perform such other functions consistent with this Act within such time as the Chancellor may, by an order in writing, require it to perform.

(8) In carrying out its functions, the Central Board of Studies may consult such experts also who are not its members.

(9) The recommendations of the Central Board of Studies approved by the Chancellor shall come into force in respect of all Universities in the State with effect from the date as may be specified by the Chancellor.

(10) The Chancellor may at any time suspend, modify or amend any decision of the Central Board of Studies on the ground that it does not fulfil the objectives set out in this section and may direct such Board to consider the matter afresh.

18-C. The Uttar Pradesh State Council of Higher Education constituted under the Uttar Pradesh State Council of Higher Education Act, 1995, shall provide secretarial assistance to the Co-ordination Council and the Central Boards of Studies."

7. In section 20 of the principal Act,—

(a) in sub-section (1), in clause (d), for the words "Universities of Agra, Gorakhpur, Meerut, Kumaun and Garhwal", the words "Universities of Agra, Gorakhpur, Kumaun, Kanpur, Rohilkhand and Bundelkhand and the Hemvati Nandan Bahuguna Garhwal University, the Chaudhary Charan Singh University, Meerut and the Doctor Ram Manohar Lohia Avadh University, Faizabad" shall be substituted,

(b) in sub-section (1), in clause (d), as so amended for the words "Universities of Agra, Gorakhpur, Kumaun, Kanpur, Rohilkhand and Bundelkhand and the Hemvatinandan Bahuguna Garhwal University, the Chaudhary Charan Singh University, Meerut and the Doctor Ram Manohar Lohia Avadh University,"

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8. In section 26 of the principal Act,—

(a) in sub-section (1) after clause (a), the following clauses shall be *inserted*, namely:—

Amendment of section 26

“(aa) the Secretary to the State Government in the Higher Education Department ;

(aaa) the Secretary to the State Government in the Finance Department ;”;

(b) after sub-section (1), as so amended, the following sub-section shall be *inserted*, namely:—

“(1-A) A member referred to in clause (aa) or clause (aaa) of sub-section (1) may, instead of attending any meeting of the Finance Committee himself, depute an officer not below the rank of a Joint Secretary to the State Government and an officer so deputed shall also have the right to vote.”;

(c) after sub-section (3), the following sub-section shall be *inserted*, namely:—

“(4) Unless a proposal having financial implication has been recommended by the Finance Committee, the Executive Council shall not take a decision thereon, and if the Executive Council disagrees with the recommendations of the Finance Committee, it shall refer the proposal back to the Finance Committee with reasons for the disagreement and if the Executive Council again disagrees with the recommendation of the Finance Committee the matter shall be referred to the Chancellor whose decision thereon shall be final.”.

9. In section 31-A of the principal Act, for the words, “a Lecturer or Reader in the University substantively appointed under section 31”, the word “a Lecturer in the University appointed under section 31, or a Reader in the University appointed under section 31 or promoted under this section” shall be *substituted*.

Amendment of section 31-A

10. Section 72-D of the principal Act shall be re-numbered as sub-section (1) thereof and after sub-section (1) as so re-numbered, the following sub-section shall be *inserted*, namely:—

Amendment of section 72-D

“(2) With effect from July 11, 1995 any reference to the University of Avadh, or to the Doctor Ram Manohar Lohia University, Faizabad, in this Act or any rules, Statutes, Ordinance statutory instruments or any other law for the time being in force or in any document or proceedings shall be construed as a reference to the Doctor Ram Manohar Lohia Avadh University, Faizabad.”.

11. (a) After section 72-D of the principal Act, the following section shall be *inserted*, namely:—

Insertion of new section 72-E and 72-F

“72-E. With effect from July 11, 1995 any reference to the Kashi Vidyapith in this Act or any rules, statutes, Ordinance, statutory instruments or any other Law for the time being in force or in any document or proceedings shall be construed as a reference to the Mahatma Gandhi Kashi Vidvapith, Varanasi.”;

(b) after section 72-E as so *inserted*, the following section shall be *inserted*, namely:—

“72-F. With effect from September 24, 1995 any reference to the University of Agra and Kanpur University in this Act or any rules, Statutes, Ordinance, statutory instruments or any other law for the time being in force in any document or proceedings shall be construed as a reference to Doctor Bhimrao Ambedkar University, Agra and Sri Shahuji Maharaj University, Kanpur respectively.”.

9. read 'a Lecturer in the University appointed under section 31 or promoted under this section'

10. section 72-D shall be re-numbered as sub-section (1) thereof and after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:—

11. (a) After section 72-D of the principal Act, the following section shall be inserted, namely:—

(b) after section 72-E as so inserted, the following section shall be inserted, namely:—

Amendment of  
Schedule

12. In the Schedule to the principal Act, in Column 2,—

(a) against serial number 3, for the words "the University of Agra" the words "Doctor Bhimrao Ambedkar University, Agra" and against serial number 5, for the words "The University of Kanpur", the words "Shri Shahu Ji Maharaj University, Kaupur" shall be substituted :

(b) against Serial number 10, for the words "Doctor Ram Manohar Lohia University, Faizabad", the words "Doctor Ram Manohar Lohia Avadh University, Faizabad" shall be substituted.

Repeal and  
Amendments

13. (1) The Uttar Pradesh State Universities (Second Amendment) (Second) Ordinance, 1995 and the Uttar Pradesh State Universities (Third Amendment) Ordinance, 1995 are hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the Ordinances referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the this Act.

SHANKER DAYAL SHARMA,  
*President.*

K. L. MOHANPURIA,  
*Secretary to the Government of India.*

#### *Reasons for the enactment*

With a view to ensuring standards of higher education, the State Government decided to introduce the principle of "one curriculum-one examination" in the State Universities pertaining to general studies. With this aim in view a high level Committee, consisting of Vice-Chancellors of seven Universities and experts was constituted by the State Government. After the consideration of the recommendations of the said Committee, and for accomplishing the said object it was decided to amend the Uttar Pradesh State Universities Act, 1973 to provide for the constitution of a "Co-ordination Council" under the Chairmanship of the Chancellor, the functions of which should to be recommend for the Universities of general studies, common course of study for the first degree course, to recommend ways and means of co-operation and co-ordination in respect of academic programmes amongst the Universities and to make recommendations after consideration on matters of common interest of the Universities, and also to provide for the constitution of a Central Board of Studies for foundation course and other subjects or group of subjects which shall be constituted by the Chancellor on the recommendation of the said Co-ordination Council. Besides this, it was also decided to do away with the condition restricting teacher substantively appointed to the post of Lecturer or Reader to avail of the facility of personal promotion to the post of Reader or Professor respectively only once in his whole service after rendering a definite length of service and to change the names of "Doctor Ram Manohar Lohia University, Faizabad" and "Kashi Vidyapith, Varanasi" as "Doctor Ram Manohar Lohia Avadh University, Faizabad" and "Mahatma Gandhi Kashi Vidyapith, Varanasi" respectively.

2. To implement the said decisions, the Uttar Pradesh State Universities (Second Amendment) Ordinance, 1995 (U. P. Ordinance No. 28 of 1995) was promulgated by the Governor on July 11, 1995.

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3. Certain amendments in the provisions of the said Ordinance were under consideration of the State Government and, therefore, the replacing Bill thereof could not be introduced in the session of the Uttar Pradesh State Legislature commencing on July 14, 1995. Since the provisions of the said Ordinance would have ceased to remain operative after August 25, 1995, it was decided to promulgate an Ordinance to keep the provisions of the said Ordinance in force with certain amendments such as to provide for the affiliation of the institutions established or proposed to be established for imparting education or instructions in Western Medical Science, engineering, technology or management anywhere in the Uttar Pradesh to any University subject to the directions issued in this behalf by the State Government, removal of the condition of the recommendation of the Co-ordination Council for the nomination of the Chairman of Central Board of Studies for foundation course and other Central Boards of Studies.

4. The Uttar Pradesh State Universities (Second Amendment) (Second) Ordinance, 1995 (U.P. Ordinance No. 33 of 1995) was, accordingly, promulgated by the Governor on August 25, 1995.

5. To perpetuate the memory of Bharat Ratna Dr. Bhimrao Ambedkar, an able son of the country, jurist and social reformer and Shri Shahu Ji Maharaj, a famous social worker, it was decided to change the names of the University of Agra and Kanpur University as "Doctor Bhimrao Ambedkar University, Agra" and "Shri Shahu Ji Maharaj University, Kanpur" respectively.

6. To implement the said decision, the Uttar Pradesh State Universities (Third Amendment) Ordinance, 1995 (U. P. Ordinance No. 37 of 1995) was promulgated by the Governor on September 23, 1995.

7. The President issued a proclamation on the 18th October, 1995 under Article 356 of the Constitution, in relation to the State of Uttar Pradesh, declaring, *inter alia*, that the powers of Legislature of the State shall be exercised by or under the authority of Parliament. Parliament has, under Article 357(1)(a) of the Constitution, now conferred on the President, the powers of the Legislature of the State of Uttar Pradesh to make laws *vide* the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1995 (2 of 1996).

8. The said Ordinances could not be replaced by an Act and the Ordinance is expiring on 7th January, 1996. It is, therefore, decided that the said Ordinance shall be replaced by a President's Act.

9. Under the proviso to sub-section (2) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1995 (2 of 1996) the President shall, before enacting any President's Act, consult a Committee constituted for the purpose consisting of the members of both the Houses of Parliament. As the said Committee has yet not been constituted and the matter is very urgent, it is proposed to enact the measure without reference to the said Committee.

P. R. DASGUPTA,  
*Secretary to the Government of India.*

By order,  
R. D. MATHUR,  
*Pranulch Sachiv.*

No. 1131 (2)/XVII-V-1-1 (KA) 22-1997

Dated Lucknow, August 14, 1997

IN pursuance of the provisions of clause (3) of article 348 of the Constitution, of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vishwavidyalaya (Sanshodhan) Adhiniyam, 1997 (Uttar Pradesh Adhiniyam Sankhya 12 of 1997) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 12, 1997.

**THE UTTAR PRADESH STATE UNIVERSITIES (AMENDMENT)  
ACT, 1997**

[U. P. ACT NO. 12 OF 1997]

(As passed by the U. P. Legislature)

AN  
ACT

*further to amend the Uttar Pradesh State Universities Act, 1973.*

IT IS HEREBY enacted in the Forty-eighth Year of the Republic of India as follows :—

Short title

1. This Act may be called the Uttar Pradesh State Universities (Amendment) Act, 1997.

Amendment of section 2 of the President's Act no. 10 of 1973 as amended and re-enacted by U.P. Act no. 29 of 1974

2. In section 2 of the Uttar Pradesh State Universities Act, 1973, hereinafter referred to as the principal Act, in clause (8), for the words "which shall from September 24, 1995 be called Shri Shahu Ji Maharaj University, Kanpur" the following words shall be substituted, namely :—

"which shall be called Shri Shahu Ji Maharaj University, Kanpur with effect from September 24, 1995 and Chhatrapati Shahu Ji Maharaj

University, Kanpur with effect from the date of commencement of the Uttar Pradesh State Universities (Amendment) Act, 1997."

3. In sections 5, 7-A and 20 of the principal Act, for the words "Shri Shahu Ji Maharaj University, Kanpur," wherever occurring, the words "Chhatrapati Shahu Ji Maharaj University, Kanpur" shall be substituted.

Amendment of sections 5, 7-A and 20

4. Section 72-F of the principal Act shall be re-numbered as sub-section (1) thereof and after sub-section(1) as so re-numbered the following sub-section shall be inserted, namely :-

Amendment of section 72-F

"(2) With effect from the date of commencement of the Uttar Pradesh State Universities (Amendment) Act, 1997, any reference to the Kanpur University, or to Shri Shahuji Maharaj University, Kanpur in this Act or any rules, Statutes, Ordinance, statutory instruments or any other law for the time being in force or in any document or proceedings shall be construed as a reference to Chhatrapati Shahuji Maharaj University, Kanpur."

5. In the Schedule to the principal Act, in column 2, against serial number 5, for the words "Shri Shahuji Maharaj University, Kanpur", the words "Chhatrapati Shahuji Maharaj University, Kanpur" shall be substituted.

Amendment of the Schedule

By order,  
R. D. MATHUR,  
Pranukh Sachiv.



No. 1255 (2)/XVII-V-1-1 (KA) 31/1997

*Dated Lucknow : August 16, 1997*

IN pursuance of the provisions of clause (3) of article 348 of the Constitution, of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vishwavidyalaya (Dwitiya Sanshodhan) Adhiniyam, 1997 (Uttar Pradesh Adhiniyam Sankhya 18 of 1997) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 16, 1997.

THE UTTAR PRADESH STATE UNIVERSITIES (SECOND AMENDMENT)  
ACT, 1997

(U.P. Act No. 18 of 1997)

*( As passed by the Uttar Pradesh Legislature )*

AN

ACT

*further to amend the Uttar Pradesh State Universities Act, 1973*

IT IS HEREBY enacted in the Forty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Uttar Pradesh State Universities (Second Amendment) Act, 1997. Short title

2. In section 2 of the Uttar Pradesh State Universities Act, 1973, hereinafter referred to as the principal Act, in clause (8) after the word "Gorakhpur" the words "which shall with effect from the date of the commencement of the Uttar Pradesh State Universities (Second Amendment) Act, 1997 be called Deen Dayal Upadhyaya, Gorakhpur University, Gorakhpur" shall be inserted.

Amendment of section 2 of the President's Act no. 10 of 1973 as amended and re-enacted by U.P. Act no. 29 of 1974

3. In section 4 of the principal Act, in sub-section (1-A), in clause (c), after the words "at Bareilly" the words "which shall with effect from the date of the commencement of the Uttar Pradesh State Universities (Second Amendment) Act, 1997 be called Mahatma Jyotiba Phule Rohilkhand University, Bareilly" shall be inserted.

Amendment of section 4

4. After section 72-F of the principal Act, the following section shall be inserted, namely:—

Insertion of new section 72-G

"72-G With effect from the date of the commencement of the Uttar Pradesh Transitory State Universities (Second Amendment) Act, 1997 provisions on any reference to the University of Gorakhpur and the change of the University of Rohilkhand in this Act, or any rules, names of Statutes Ordinances, statutory instruments or any other University of law for the time being in force or in any document or Gorakhpurand proceedings shall be construed as a reference to Deen University of Dayal Upadhyaya, Gorakhpur University, Gorakhpur and Rohilkhand. Mahatma Jyotiba Phule Rohilkhand University, Bareilly respectively."

5. In the Schedule to the principal Act, in column 2,—

Amendment of the Schedule

(a) against serial number 4, for the words "The University of Gorakhpur" the words "Deen Dayal Upadhyaya, Gorakhpur University, Gorakhpur" shall be substituted;

(b) against serial number 11, for the words "The University of Rohilkhand" the words "Mahatma Jyotiba Phule Rohilkhand University, Bareilly" shall be substituted.

By order,

R. D. MATHUR,

Pramukh Sachiv.

ndia, the  
Pradesh  
hya 18 of  
997.

title

No. 296 (2)/XVII-V-1-1(KA)-33-1997

Dated Lucknow, February 13, 1998

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vishwavidyalaya (Sanshodhan) Adhiniyam, 1998 (Uttar Pradesh Adhiniyam Sankhya 9 of 1998) as passed by the Uttar Pradesh Legislature and assented to by the Governor on February 12, 1998.

**THE UTTAR PRADESH STATE UNIVERSITIES (AMENDMENT)  
ACT, 1998**

(U.P. ACT No. 9 OF 1998)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh State Universities Act, 1973

IT IS HEREBY enacted in the Forty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Uttar Pradesh State Universities (Amendment) Act, 1998.

Short title and  
Commencement

(2) Sections 2, 4, 5 and 6 shall be deemed to have come into force on September 19, 1997 and the remaining provisions shall come into force at once.

2. After section 31-A of the Uttar Pradesh State Universities Act, 1973, hereinafter referred to as the principal Act, the following section shall be inserted, namely :—

Insertion of new  
section 31-AA in  
President's Act  
no. 10 of 1973 as  
amended and re-  
enacted by U. P.  
Act no. 29  
of 1974

“31-AA. (1) Notwithstanding anything contained in any other provision of this Act, an Assistant Professor <sup>Promotion to the</sup> substantively appointed in the Faculty of <sup>Post of Associate</sup> Medicine or Dental Sciences of the University of Lucknow or an Associate Professor, <sup>Professor and</sup> <sup>Professor</sup> substantively appointed, or promoted under this section, in the said Faculties of the said University, who has put in such length of service and possesses such qualifications as may be prescribed, may be given personnel promotion respectively to the post of Associate Professor or Professor.”

(2) The promotion under sub-section (1) shall be given on the recommendation of the Selection Committee, constituted under clause (a) of sub-section (4) of section 31, in such manner and subject to such conditions as may be prescribed.

*Explanation :—*With regard to the Faculty of Medicine or Dental Sciences of the University of Lucknow, the word “Reader” referred to in clause (a) of sub-section (4) of section 31 shall be construed as “Associate Professor”.

Insertion of new  
section 31-B

3. After section 31-AA of the principal Act, the following section shall be inserted and be deemed always to have been inserted, namely:—

“31-B. (1) Notwithstanding anything to the contrary contained in any other provision of this Act or in the special provision with regard to appointment of principal or teacher of the Motilal Nehru Regional Engineering College, Allahabad shall be made in accordance with the rules and bye-laws of the Motilal Nehru Regional Engineering College Society, Allahabad.

(2) All appointments made before the commencement of the Uttar Pradesh State Universities (Amendment) Act, 1998 in accordance with the provisions of sub-section (1) shall be deemed to have been made under the said sub-section as if the provisions of the said sub-section were in force at all material times.

Amendment of  
section 50

4. In section 50 of the principal Act, for sub-section (6), the following sub-section shall be substituted, namely:—

“(6) Notwithstanding anything contained in the foregoing sub-section the State Government may in order to implement any decision taken by it in the interest of learning, teaching or research or for the benefit of teachers, students or other staff or on the basis of any suggestion or recommendation of the University Grants Commission or the State or national education policy with regard to the qualifications of the teachers, require the Executive Council to make new or additional Statutes or amend or repeal the Statutes referred to in sub-section (1) or sub-section (1-A) within a specified time and if the Executive Council fails to comply with such requirement the State Government may, with the assent of the Chancellor, make new or additional Statutes or amend or repeal the Statutes referred to in sub-section (1) or sub-section (1-A).”

Amendment of  
section 57

5. In section 57 of the principal Act in clause (ii) for the words “the Statute or Ordinances” the words “the Statute or Ordinances or has failed to comply with the orders of the Director of Education (Higher Education) made on the basis of the recommendation of the Uttar Pradesh Higher Education Services Commission under the Uttar Pradesh Higher Education Services Commission Act, 1980,” shall be substituted.

Amendment of  
section 63

6. In section 63 of the principal Act, in sub-section (2) the words “and thereafter till his successor is duly appointed”, shall be omitted.

Repeal and  
Savings

7. (1) The Uttar Pradesh State Universities (Amendment) Ordinance, 1997 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

By order,  
R. D. MATHUR,  
Pramukh Sachiv.

U. P.  
Ordinance  
no. 9 of  
1997

No. 748 (2)/XVII-V-1—1 (KA) 3-1999

*Dated Lucknow, March 24, 1999*

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vishwavidyalaya (Sanshodhan) Adhiniyam, 1999 (Uttar Pradesh Adhiniyam Sankhya 11 of 1999) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 24, 1999.

**THE UTTAR PRADESH STATE UNIVERSITIES (AMENDMENT)  
ACT, 1999**

[U. P. ACT NO. 11 OF 1999]

*(As passed by the Uttar Pradesh Legislative Assembly)*

AN

ACT

*further to amend the Uttar Pradesh State Universities Act, 1973.*

IT IS HEREBY enacted in the Fiftieth Year of the Republic of India as follows :—

Short title and  
commencement

1. (1) This Act may be called ~~the~~ the Uttar Pradesh State Universities (Amendment) Act, 1999.

(2) It shall be deemed to have come into force on January 8, 1999.

2. In section 4 of the Uttar Pradesh State Universities Act, 1973, hereinafter referred to as the principal Act, in sub-section (1-A), for clause (d), the following clause shall be substituted, namely :—

“(d) a University to be known as Purvanchal University at Jaunpur, which shall, with effect from the date of commencement of the Uttar Pradesh State Universities (Amendment) Act, 1999, be called “Vir Bahadur Singh Purvanchal University, Jaunpur.”

Amendment of section 4 of the President's Act no. 10 of 1973 as amended and re-enacted by U. P. Act no. 29 of 1974

3. After section 72-G of the principal Act, the following section shall be inserted, namely :—

“72-H. With effect from the date of commencement of the Uttar Pradesh State Universities (Amendment) Act, 1999 any reference to the Purvanchal University in this Act or any rules, Statutes, Ordinances, statutory instruments, or any other law for the time being in force or in any document or proceeding shall be construed as a reference to Vir Bahadur Singh Purvanchal University, Jaunpur.”

Insertion of new section 72-H

4. In the Schedule to the principal Act, in Column 2, against serial no. 12, for the words “The Purvanchal University”, the words “Vir Bahadur Singh Purvanchal University, Jaunpur” shall be substituted.

Amendment of the Schedule

5. (1) The Uttar Pradesh State Universities (Amendment) Ordinance, 1999 is hereby repealed.

Repeal and saving

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance, referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act as if the provisions of this Act were in force at all material times.

U. P. Ordinance no. 1 of 1999

By order,  
Y. R. TRIPATHI,  
Pramukh Sachiv.

No. 863 (2)/XVII-V-1-1<sup>2</sup>(KA)-18-1999

*Dated Lucknow, April 3, 1999*

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vishwavidyalaya (Dwitiya Sanshodhan) Adhiniyam, 1999 (Uttar Pradesh Adhiniyam Sankhya 20 of 1999) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 3, 1999.

THE UTTAR PRADESH STATE UNIVERSITIES  
(SECOND AMENDMENT) ACT, 1999

(U. P. ACT No. 20 OF 1999)

*[As Passed by the Uttar Pradesh Legislature]*

AN  
ACT

*farther to amend the Uttar Pradesh State Universities Act, 1973*

IT IS HEREBY enacted in the Fiftieth Year of the Republic of India as follows :—

1. This Act may be called the Uttar Pradesh State Universities (Second Amendment) Act, 1999. shorttitle

2. In section 20 of the Uttar Pradesh State Universities Act, 1973 sub-section (1) for clause (d) the following clauses shall be substituted, namely:—

Amendment of section 20 of the President's Act no. 10 of 1973 as amended and re-enacted by U.P. Act no. 29 of 1974

“(d) in the case of Universities of Kumaon and Bundelkhand and the Doctor Bhimrao Ambedkar University, Agra, the Chhatrapati Shahu Ji Maharaj University, Kanpur, the Hemvati Nandan Bahuguna Garhwal University, the Chaudhary Charan Singh University, Meerut, the Doctor Ram Manohar Lohia Avadh University, Faizabad and the Mahatma Jyotiba Phule Rohilkhand University, Bareilly,—

(i) one Professor other than the Pro-Vice-Chancellor or a Dean referred to in clause (c) above, one Reader and one Lecturer of the University to be selected in the manner prescribed ;

(ii) three Principals and two other teachers of affiliated colleges, to be selected in the manner prescribed ;

and in the case of any other University notified under sub-section (1) of section 37, four Principals and four other teachers of affiliated colleges to be selected in the manner prescribed :

(dd) in the case of the Deen Dayal Upadhaya Gorakhpur University, Gorakhpur,—

(i) one Professor other than the Pro-Vice-Chancellor or a Dean referred to in clause (c) above, one Reader and one Lecturer of the University to be selected in the manner prescribed ;

(ii) one representative of Maharana Pratap Shiksha Parishad, Gorakhpur to be elected by the said parishad from amongst its members ;

(iii) three Principals and two other teachers of affiliated colleges, to be selected in the manner prescribed ;”

By order,  
G. S. PANDEY,  
Vishesh Sachiv.



Dated Lucknow, April 3, 1999

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vishwavidyalaya (Tritiya Sanshodhan) Adhiniyam, 1999 (Uttar Pradesh Adhiniyam Sankhya 21 of 1999) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 3, 1999.

THE UTTAR PRADESH STATE UNIVERSITIES  
(THIRD AMENDMENT) ACT, 1999

(U.P. Act No. 21 of 1999)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

Further to amend the Uttar Pradesh State Universities Act, 1973.

IT IS HEREBY enacted in the Fiftieth Year of the Republic of India as follows :—

Short title

1. (1) This Act may be called the Uttar Pradesh State Universities (Third Amendment) Act, 1999.

Amendment of section 31-AA of the President's Act no. 10 of 1973 as amended and re-enacted by U.P. Act no. 29 of 1974

2. In section 31-AA of the Uttar Pradesh State Universities Act, 1973, after sub-section (2) the following sub-section shall be inserted, namely :—

“(3) Notwithstanding anything contained in sub-section (1) or sub-section (2) or in any other provisions of this Act, every person who was promoted to the post of Associate Professor or Professor in a Faculty referred to in sub-section (1) in accordance with the order No. 842/15-10-97-11 (7)/96, dated April 11, 1997, issued by the State Government and is continuing in service as such on the date of the commencement of the Uttar Pradesh State Universities (Third Amendment) Act, 1999 shall be deemed to have been promoted to such post under sub-section (1) from the date of such promotion.”

By order,

G. S. PANDEY,

Vishesh Sachiv.

Dated Lucknow, January 22, 2004

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vishwavidyalaya (Sanshodhan) Adhiniyam, 2003 (Uttar Pradesh Adhiniyam Sankhya 1 of 2004) as passed by the Uttar Pradesh Legislature and assented to by the Governor on January 21, 2004.

THE UTTAR PRADESH STATE UNIVERSITIES (AMENDMENT) ACT, 2003

(As passed by the Uttar Pradesh Legislature)

[ U.P. Act no. 1 of 2004 ]

AN

ACT

furthur to amend the Uttar Pradesh State Universities Act, 1973.

IT IS HEREBY enacted in the Fifty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Uttar Pradesh State Universities (Amendment) Act, 2003.

Short title and commencement

(2) Section 2 to 6 shall be deemed to have come into force on July 11, 2003 section 7 shall be deemed to have come into force on January 21, 2000 and the remaining provisions shall come into force at once.

2. In section 2 of the Uttar Pradesh State Universities Act, 1973, hereinafter referred to as the principal Act, for clauses (18) and (19) the following clauses shall be substituted, namely:—

Amendment of section 2 of the President's Act No. 10 of 1973 as amended and re-enacted by U. P. Act no. 29 of 1974

“(18) ‘Self finance course’ means a course with respect to which all financial liabilities shall be borne by the Management of an associated or affiliated college or by a University.

(19) ‘teacher’ in relation to the provisions of this Act except Chapter XI-A, means a person employed in a University or in an institute or in a constituent or affiliated or associated college of a University for imparting instructions or guiding or conducting research in any subject or course approved by that University and includes a Principal or Director.”

3. In section 20 of the principal Act,—

Amendment of section 20

(a) in sub-section (1) after clause (c) the following clause shall be inserted, namely:—

“(cc) two members from amongst the Professors or Readers belonging to the Scheduled Castes or Scheduled Tribes and two members from amongst the Professors or Readers belonging to other backward classes of citizen.”

(b) in sub-section (2), in clause (i) for the words and letters "clauses (c), (d) and (e)" the words "clauses (c), (cc), (d) and (e)" shall be substituted.

Amendment of  
section 25

4. In section 25 of the principal Act, in sub-section (2) the following proviso shall be inserted at the end, namely:—

"Provided that if there is no member belonging to the Scheduled Castes or Scheduled Tribes or the other backward classes of citizen in the Academic Council constituted under this sub-section, the Vice-Chancellor may nominate two members belonging to the Scheduled Castes or Scheduled Tribes and two members belonging to other backward classes of citizen from amongst the teachers of the University by rotation in the manner prescribed."

Amendment of  
section 37

5. In section 37 of the principal Act,—

(a) In sub-section (2) the following provisos shall be inserted at the end, namely:—

"Provided that if in the opinion of the Chancellor, a college substantially fulfils the conditions of affiliation, the Chancellor may sanction grant of affiliation to that college or enlarge the privileges thereof in specific subjects for one term of a course of study on such terms and conditions as he may deem fit:

Provided further that unless all the prescribed conditions of affiliation are fulfilled by a college, it shall not admit any student in the first year of the course of study for which affiliation is granted under the foregoing proviso after one year from the date of commencement of such affiliation."

(b) after sub-section (9) the following sub-section shall be inserted, namely:—

"(10) notwithstanding anything to the contrary contained in any other provisions of this Act, a college, which has already been given affiliation to a University before the commencement of the Uttar Pradesh State Universities (Amendment) Act, 2003 in specific subjects for a specified period shall be entitled to continue the course of study for which admissions have already taken place but it shall not admit any student in the first year of such course of study without obtaining affiliation under sub-section (2)."

Amendment of  
section 60-E

6. In section 60-E of the principal Act, for sub-section (1) the following sub-section shall be substituted, namely:—

"(1) the State Government shall be liable for payment of salaries against such posts of teachers and employees of every such college that was taken in grant-in-aid list by the State Government on or after March 31, 1975:

Provided firstly that the Director of Higher Education or an officer authorized by him to sanction grant-in-aid to the college has paid the salary against such posts within one year after the college was taken in grant-in-aid list:

Provided secondly that the posts in a grant-in-aid college which were created after the college was taken in grant-in-aid list with the permission of the Director, Higher Education or by the State Government and were duly filled with the approval of the Director of Higher Education or an officer authorized by him after March 31, 1975:

Provided thirdly that the State Government shall not be liable for payment of salaries of teachers and employees of a college where permission to create posts was granted by the Director of Higher Education or by the State Government on the condition that the management of the respective college shall bear the liability of payment of salary against the posts so created :

Provided fourthly that the colleges in which affiliation for certain number of subjects of undergraduate and post graduate courses has been accorded by the Chancellor under self financing scheme, the State Government shall not be liable to pay salary of teachers and employees appointed in connection with imparting instruction in such course.”

7. After section 66 of the principal Act, the following section shall be inserted and be deemed to have been inserted on January 21, 2003, namely:—

Insertion of new section 66-A

“66-A. The State Government may issue such directions from time to time to a University on policy matters, not inconsistent with the provisions of this Act as it may deem necessary such direction shall be complied with by the University.”

8. (1) The Uttar Pradesh State Universities (Amendment) (Second) Ordinance, 2003 and the Uttar Pradesh State Universities (Second Amendment) Ordinance, 2003 are hereby repealed.

Repeal and saving

U.P.  
Ordinance  
no. 28 of  
2003

U.P.  
Ordinance  
no. 21 of  
2003

U.P.  
Ordinance  
no. 17 of  
2003

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinances referred to in sub-section (1) or by the Uttar Pradesh State Universities (Amendment) Ordinance, 2003, shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

#### STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh State Universities Act, 1973 (President's Act no. 10 of 1973) was enacted to amend and consolidate the law relating to certain Universities the said Act has been amended and re-enacted by U.P. Act no. 29 of 1974. Under the said Act the Universities have been authorised to admit a degree college which fulfils the prescribed conditions to the privileges of affiliation. The degree colleges were being admitted to the privileges of affiliation temporarily or permanently in accordance with the provisions of the said Act for the time being in force. The High Court of Judicature at Allahabad has in its order dated November 18, 2002 in writ petition no. 5881 (MB)/2002 committee of management Paramhans Degree College Baharaich *Versus* Chancellor and others held that the word 'affiliation' shall mean the permanent affiliation and not the temporary affiliation. The authority may before granting affiliation to a degree college inquire into such matters as they deem fit but the affiliation should be permanent and that the authority may at the time of inspection of degree colleges by virtue of affiliation withdraw the privileges of affiliation under sub-sections (2), (8) and (9) of section 37 of the said Act on account of non-fulfilment of conditions of affiliation. Keeping in view of the said order of the High Court the said Act was required to be amended for making proper provision therefore it was, therefore, decided to amend the said Act of 1973 to define 'self finance course', to modify the definition of teacher, to give representation to

persons belonging to the Scheduled Castes, Scheduled Tribes and other backward classes of citizen in the Constitution of Executive Council and the Academic Council and to make proper provision with respect to the admission of degree colleges to the privileges of affiliation. The Uttar Pradesh State Universities (Amendment) Ordinance 2003. U.P. Ordinance no. 17 of 2003, was promulgated to implement the aforesaid decision.

The replacing bill of the aforesaid Ordinance could not be introduced in the last session of the State Legislature due to unavoidable reasons. Since the aforesaid Ordinance was to expire after October 13, 2003 it was decided to replace the aforesaid Ordinance by another Ordinance.

Since the State Legislature was not in session and immediate legislative action was necessary to implement the aforesaid decision the Uttar Pradesh State Universities (Amendment) Ordinance, 2003 (U.P. Ordinance no. 28 of 2003) was promulgated by the Governor on October 15, 2003.

After the promulgation of the aforesaid Ordinance no. 17 of 2003 it was decided to amend the aforesaid Act with retrospective effect to validate the instructions issued by the State Government on January 21, 2000, September 1, 2003 and September 8, 2003 in respect of the conduct of elections of the Students Unions of the Universities and of the colleges and to provide for empowering the State Government to issue such Instructions.

Since the State Legislature was not in session and immediate legislative action was necessary to implement the aforesaid decisions the Uttar Pradesh State Universities (Second Amendment) Ordinance, 2003 (U.P. Ordinance no. 21 of 2003) was promulgated by the Governor on September 29, 2003.

This Bill is introduced to replace the aforesaid Ordinance no. 28 and 21 of 2003.

By order,  
R. B. RAO,  
Pramukh Sachiv.

No. 1283/VII-V-1-1-(ka)-30-2006

Dated Lucknow, October 26, 2006

NOTIFICATION

MISCELLANEOUS

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vishwavidyalaya (Sanshodhan) Adhiniyam, 2006 (Uttar Pradesh Adhiniyam Sankhya 28 of 2006) as passed by the Uttar Pradesh Legislature an assented to by the Governor on October 23, 2006 :—

THE UTTAR PRADESH STATE UNIVERSITIES (AMENDMENT) ACT, 2006

(U. P. ACT NO. 28 OF 2006)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

• further to amend the Uttar Pradesh State Universities Act, 1973

IT IS HEREBY enacted in the Fifty-seventh Year of the Republic of India as follows :—

1. This Act may be called the Uttar Pradesh State Universities (Amendment) Act, 2006. Short title

2. In section 38 of the Uttar Pradesh State Universities Act, 1973 hereinafter referred to as the principal Act, for sub-section (1), the following sub-section shall be substituted, namely :— Amendment of section 38 of President's Act no. 10 of 1973 as amended and re-enacted by the U.P. Act no. 29 of 1974

“(1) This section shall apply to the University of Lucknow”.

3. In the Schedule to the principal Act, for entries at serial numbers 2 to 12, the following entries shall be substituted, namely :— Amendment of the Schedule

2.	Chaudhary Charan Singh University, Meerut	Baghpat, Buland Shahr, Gautam Buddha Nagar, Ghaziabad, Meerut, Muzaffar Nagar and Saharanpur.
3.	Chhatrapati Shahu Ji Maharaj University, Kanpur	Allahabad, Auraiya, Etawah, Farrukhabad, Fatehpur, Hardoi, Kannauj, Kanpur Dehat, Kanpur Nagar, Kaushambhi, Lakhimpur, Kheri, Lucknow, Sitapur, Rae bareli and Unnao.
4.	Deen Dayal Upadhyaya, Gorakhpur University, Gorakhpur	Basti, Deoria, Gorakhpur, Kushi Nagar, Maharajganj, Sant Kabir Nagar and Siddharth Nagar.
5.	Doctor Bhimrao Ambedkar University, Agra	Agra, Aligarh, Etah, Firozabad, Hathras, Mainpuri and Mathura.
6.	Doctor Ram Manohar Lohia Avadh University, Faizabad	Ambedkar Nagar, Bahraich, Balrampur, Bara Banki, Faizabad, Gonda, Pratapgarh, Shrawasti and Sultanpur.
7.	Mahatma Jyotiba Phule Rohilkhand University, Bareilly	Badaun, Bareilly, Bijnor, Jyotiba Phule Nagar, Moradabad, Pilibhit, Rampur and Shahjahanpur.

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8.	The University of Bundelkhand	Banda, Chitrakut, Hamirpur, Jalaun, Jhansi, Lalitpur and Mahoba.
9.	Vir Bahadur Singh Purvanchal University, Jaunpur	Azamgarh, Ballia, Chandauli, Ghazipur, Jaunpur, Mau, Mirzapur, Sant Ravidas Nagar Sonbhadra and Varanasi.

#### STATEMENT OF OBJECTS AND REASONS

Due to re-organization of the State of Uttar Pradesh and formation of new districts therein, the Kumaon University and Hemvati Nandan Bahuguna Garhwal University had become the part of the Uttaranchal State and on account of taking over by the Centre the administration of the Allahabad University, amendments in certain provisions of the Uttar Pradesh State Universities Act, 1973 regarding omission of the name of the said University from the provision of the said Act and determination of jurisdiction of State University had been needed for the last several years. It has, therefore, been decided to amend sub-section (1) of section 38 of the said Act and the Schedule thereto, to make the provisions thereof in accordance with the present position.

The Uttar Pradesh State Universities (Amendment) Bill, 2006 is introduced accordingly.

By order,  
R. M. CHAUHAN,  
Pramukh Sachiv.